

SECTION XVII

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

I.A. NOS. 4 & 8 (Application for directions)

AND

CONTEMPT PETITION NO. 138 & 139 OF 2007

IN

C.A. NO. 5302 OF 2006

WITH

CONTEMPT PETITION NO. 56 OF 2007 IN C.A. NO. 5317 OF 2006

WITH

I.A. NOS. 7, 8 & 9 (Application for directions)

IN

C.A. NO. 5324 OF 2006

WITH

I.A. NOS. 3 - 11 AND 12-23 (Application for directions)

IN

C.A. NO. 5303 OF 2006

WITH

I.A. NOS. 3 & 4 (Application for directions)

IN

C.A. NO. 5304 OF 2006

WITH

I.A. NOS. 3 & 4 (Application for directions)

IN

C.A. NO. 5307 OF 2006

WITH

CONTEMPT PETITION NO. 135 OF 2007

IN

C.A. No. 5314 of 2006

With

I.A. NOS. 4 & 5 (Application for directions)

IN

C.A. NO. 5311 OF 2006

WITH

I.A. NOS. 3 (Application for directions IN C.A. NO. 5320 OF 2006
M/S ASHOKA SMOKELESS COAL IND.P.LTD.&ORS & Etc. ... Appellants

VERSUS

UNION OF INDIA AND ORS.

... Respondents

OFFICE REPORT IN DISPOSED OF MATTERS

It is submitted that appeals above-mentioned were disposed of by this Hon'ble court on 01st December, 2006 and the Judgment is reported with Citation no. **2006 (9) Suppl. SCR 954 = 2007 (2) SCC 640 = 2007 (1) JT 125 = 2006 (13) SCALE 102 .**

It is further submitted that Contempt Petitions along with applications in the matters above-mentioned were listed before the Hon'ble court on 29th January, 2016, with office report dated 19.01.2016 When the Court was pleased to pass the following order:

"Learned counsel appearing for the parties state that they have not yet got copy of the Report and request that Report may be supplied to them.

Some of the learned counsel appearing for the parties state that they have not yet been paid in terms of the order already passed by this Court. Learned counsel further state that they have also filed representations in the Registry.

In view of the above, we direct the concerned Registrar to consider the representations already filed on behalf of the parties and to take steps in the matters accordingly. The copy of the Report should be furnished to the parties."

It is submitted that pursuant to the Court's order dated 29.01.2016, copy of the Report furnished by the Cash & Accounts - II section was forwarded to all the appearing Advocates relating to Civil Appeals, IAs & Contempt Petitions of Section XVII.

It is further submitted that all the amount deposited in the Registry (relating to Section XVII) has already been disbursed to the concerned parties.

It is lastly submitted that no representation has been recieved on their behalf in Section XVII.

The Applications along with Contempt Petitions in the above-mentioned matters are listed before the Hon'ble Court with this office report.

DATED THIS THE 09th DAY OF MAY, 2016.

ASSISTANT REGISTRAR

1. Anip Sachthey (Advocate)
2. Mr. Gaurav Agrawal (Advocate)
3. Manish Kumar Saran (Advocate)
4. Mr. N Ganpathy (Advocate)
5. Mr. Neeraj Shekhar (Advocate)
6. Mr. D. S. Mehra, Advocate
7. Mr. Devashish Bharuka (Advocate)
8. Mr. Sushil Balwada (Advocate)
9. Mr. Anupam Lal Das (Advocate)
10. Mr. V.K. Verma, Advocate

ASSISTANT REGISTRAR